

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEWDELHI**

Petition No.121/2010

Subject: Approval of tariff of Rangit Hydroelectric Project (3x 20 MW) for the period from 1.4.2009 to 31.3.2014.

Date of Hearing: 11.1.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC Ltd

Respondents: WBSEB, DVC, JSEB, BSEB, Dept of Power, Govt. of Sikkim.

Parties present: Shri Prashant Kaul, NHPC
Shri S.K. Meena, NHPC
Shri K.K.Goel, NHPC
Shri S.Balaji, NHPC
Shri Madhu, NHPC
Ms. Niti Singh, NHPC
Ms. Ritu Agarwal, NHPC
Shri R.B.Sharma, Advocate, BSEB

This petition has been filed by the petitioner, NHPC, for approval of generation tariff for Rangit Hydroelectric Project (3 x 20 MW) for the period from 1.4.2009 to 31.3.2014 (hereinafter referred to as "the generating station") based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted that in terms of the directions contained in the interim order of the Commission dated 3.11.2010, the adjustment statement showing the revised calculations based on the additional capitalization for 2006-09 has been filed vide affidavit dated 23.11.2010, and copy served on the respondents. He also submitted that additional information in the matter has been submitted as per directions of the Commission and prayed that the tariff for the generating station be determined for 2009-14.

3. The learned counsel for the respondent No.4, BSEB submitted that it has filed reply to the petition, but the copy of the adjustment statement filed by the petitioner has not been received till date. Accordingly, the learned counsel prayed for some time to submit his response to the said statement filed by the petitioner.

4. The representative of the petitioner reiterated that copy of the adjustment statement were sent to all respondents including the respondent No.4 and undertook to

submit proof of service of the same. He however, handed over a copy of the said adjustment statement to the learned counsel which has been acknowledged.

5. The prayer of the learned counsel was accepted and the matter adjourned. The respondent No.4 is directed to file its reply to the adjustment statement, latest by 18.1.2011, with copy to the petitioner, who may file its rejoinder, if any by 25.1.2011.

6. Matter shall be listed for hearing on 3.2.2011.

Sd/-
(Dr.N.C.Mahapatra)
Chief Advisor (Law)